

Annexure-3

Name of the corporate debtor: Satwiki Proteins Private Limited., ; Date of commencement of CIRP: 13-01-2023 ; List of creditors as on: 08.11.2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

Sr. No	Name of creditor	Identification No./ No. of Claims	Details of claim received			Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% voting share in CoC
1	Punjab National Bank		27-01-2023	57,82,04,833.00	57,82,04,833.00	Loan Facilities	57,52,82,587.00	57,52,82,587.00	No	96.68%	-	-	-	-	Ref. Note No. 6
2	Small Industries Development Bank of India		30-01-2023	1,98,61,497.00	1,98,61,497.00	Loan Facilities	2,86,73,000.00	1,48,13,649.00	No	3.32%	-	-	-	-	Ref. Note No. 7
	Total (A)	-		59,80,66,330.00	59,80,66,330.00		60,39,55,587.00	59,00,96,236.00		100.00%	0	0	-	-	

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

6. Security Interest on:

Hypothecation of entire current and fixed assets, stock, plant and machinery, raw material, stock in process, book debts, receivables etc. and all other assets created from loan amount obtained from the bank.

Equitable Mortgage of the Immovable Property(s):

- (1) E-166, RIICO Industrial area, Ajeetgarh, Sikar (Raj.) owned by Shri Vivek Agarwal (Proprietor) M/s Giriraj Dharan Industries
- (2) K. No. 1119 admeasuring 0.43 Hectare and K. No. 1121 admeasuring 0.41 Hectare along with all construction present and proposed, Village Markhi, Samod, Ajeetgarh Road, Rajasthan owned by Mr. Vivek Agarwal
- (3) K. No. 1120 admeasuring 0.48 Hectare along with all construction present and proposed, Village Markhi, Samod, Ajeetgarh Road, Rajasthan owned by Shri Narottam Agarwal
- (4) K. No. 1118 admeasuring 0.63 Hectare and K. No. 1125 admeasuring 0.11 Hectare along with all construction present and proposed, Village Markhi, Samod, Ajeetgarh Road, Rajasthan owned by Mr. Vivek Agarwal
- (5) Patta No. 33 in Kharsa No. 2742, Village Udaipurwati, Dist. Jhunjhunu owned by Smt. Pushpa Devi Agarwal and Shri Narottam Lal Agarwal
- (6) Patta No. 34 in Kharsa No. 2743, Village Udaipurwati, Dist. Jhunjhunu owned by Smt. Santosh Devi Agarwal
- (7) Residential house at 175, Indira Colony, Banipark, Jaipur (Raj.) owned by Mr Vikas Agarwal
- (8) Residential house at 176, Indira Colony, Banipark, Jaipur (Raj.) owned by Mr Vivek Agarwal, Smt. Sunita Agarwal and Smt. Rakhi Agarwal

7. Security Interest on:

In respect of Term Loan of Rs 260 Lakhs and Soft Loan of 20 Lakhs

a. Exclusive first charge by way of hypothecation of all the movables of the borrower including plant, equipment, machinery, machinery spares, tools, accessories, furniture, fixtures, computers etc., acquired / to be acquired under the project / scheme located at Kharsa no. 1118-1121 and 1125, Chomu Ajeetgarh Road, Village Markhi, Tehsil Shalpur, Jaipur, Rajasthan - 303601, comprising mainly of the following movable assets:

1. 200MT capacity oil refinery (manufactured by DVC Process Technologies)
2. Steel Structure for refinery including labour work (manufactured by Rajasthan Ispat Udyog)
- b. Residual charge on entire aforementioned assets for soft loan of Rs. 20 lakhs
- c. CGTMSE coverage upto Rs. 200 Lakhs

Working Capital Term Loan of Rs. 45.60 Lakhs under ECLGS- TWARIT 1.0 Scheme:

a. Extension of First charge by way of hypothecation in favour of SIDBI on plant, equipment, machinery, machinery spares, tools acquired under the project financed by the Term Loan of Rs.

260 Lakhs and Soft Loan of 20 Lakhs

b. Extension by way of First charge by way of lien on FDR of Rs. 12.50 Lakhs (since liquidated and adjusted against the ches)

100% NCGTC Guarantee Cover